

FORM A

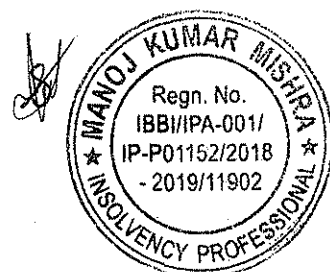
(See sub-rule (1) of rule 9)

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF**Bhattad Marketing & Distribution Limited**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Bhattad Marketing & Distribution Limited
2	Date of Incorporation of Corporate Debtor	19 th July, 2016
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4	Corporate Identity Number of Corporate Debtor	U74999MH2016PLC283889
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	Shop No. 6, Jaswanti Residency, Rehab Bldg No 1, Subhash Road, Kandivali (W) B/H Bhurabhai Hall, Kandivali West, Mumbai, Kandivlai West, Maharashtra, India, 400067
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of pronouncement of Order by Hon'ble NCLT: 12 th June, 2024 (The said Order was received by IRP on 28 th June, 2024)
7	Estimated date of Closure of Insolvency Resolution Process	25 th December, 2024
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Manoj Kumar Mishra Regn. No. - IBBI/IPA-001/IP-P01152/2018-19/11902
9	Address and email of the Interim Resolution Professional, as registered with the Board	Manoj Kumar Mishra Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001 Email ID (Regd. with Board): ipmanojkumarmishra@gmail.com
10	Address and email to be used for correspondence with the Interim Resolution Professional, if different from those given at Sr. No. 9	Manoj Kumar Mishra Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001 Email ID (Case specific - For communication): cirp.bhattadmdl@gmail.com
11	Last date for submission of claims	13 th July, 2024



		(14 days from the date of appointment of IRP)
12	Classes of Creditors, if any, under clause (b) of Sub-Section (6A) of Section 21, ascertained by Interim Resolution Professional	N.A.
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	N.A.
14	Relevant forms and details of authorized representatives are available at	Weblink: https://ibbi.gov.in/home/downloads Physical address not available


Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Bhattad Marketing & Distribution Limited on 12th June, 2024 (intimation received by IRP on 28th June, 2024).

The creditors of Bhattad Marketing & Distribution Limited are hereby called upon to submit a proof of their claims on or before 13th July, 2024 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties,


Manoj Kumar Mishra

Interim Resolution Professional

M/s. Bhattad Marketing & Distribution Limited

Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001

Regd. Email ID: ipmanojkumarmishra@gmail.com

Correspondence Email ID: cirp.bhattadmdl@gmail.com

IP Regn. No. IBBI/IPA-001/IP-P/01152/2018-2019/11902

AFA valid upto 07.12.2024

Date: 29th June, 2024

Place: Mumbai, Maharashtra, India



● US PRESIDENTIAL ELECTION 2024

A NIGHT OF CONTRASTS

During the 90-minute debate, a raspy-voiced Joe Biden struggled to deliver his lines and counter former president Donald Trump, setting off alarm bells among top Democrats about whether he can stay atop in the months ahead of the elections



Democrat candidate Joe Biden and his Republican counterpart Donald Trump attend a debate ahead of the US presidential election in Atlanta on Thursday. REUTERS

Biden's shaky performance raises doubts over candidacy

NANCY COOK, JORDAN FABIAN & JOSH WINGROVE
June 28

PRESIDENT JOE BIDEN bet that a debate with Republican Donald Trump would boost his moribund reelection campaign. His gamble failed.

A weary president looked every day of his 81 years. Instead of proving to voters that he had the stamina for another four year term, everything that could go wrong did.

Biden misspoke numerous times, citing incorrect facts and figures from his first answer out of the gate. His remarks were soft-spoken, punctuated by sickly bouts of coughing, and meandering, prone to repetition. He

stared into the distance as Trump delivered broadside after broadside, routinely botched scripted attacks on the former president, and froze at the end of one rambling answer.

Democrats publicly and privately expressed alarm in the aftermath, with anger bubbling toward a candidate and campaign who have long dismissed concerns over the president's age and acuity as overblown. It invited questions as to whether the president

should remain in the race, though he told reporters later that night he intended to stay on the ticket. One Democratic lawmaker, speaking on condition of anonymity, said the president appeared a shell of his former self and that the party must have a conversation about replacing him on the ballot.

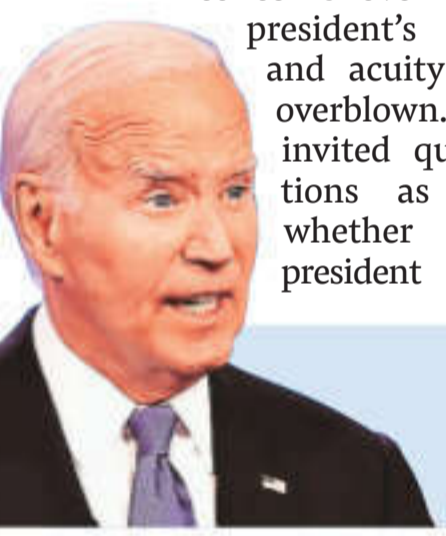
Trump, who polls showed with a small but steady lead headed into the night, now appears the clear favorite to capture a second term in the White House.

"It was a really disappointing debate performance from Joe Biden. I don't think there's any other way to slice it," Kate Bed-

ingfield, the president's former communications director, said on CNN. "His biggest issue that he had to prove to the American people was that he had the energy and the stamina, and he didn't do that."

Strongest issues

Trump was not without his own foibles, characteristically delivering responses riddled with falsehoods and exaggerations, and refused to commit to accepting the results of November's election. But Biden repeatedly failed to take advantage, or parry attacks. When asked about abortion, one of Democrats' strongest issues, Biden pivoted to one of his weakest areas, immigration. However, he did land punches against Trump. "You have the morals of an alley cat," Biden said. **BLOOMBERG**



YOU (TRUMP) HAVE THE MORALS OF AN ALLEY CAT
JOE BIDEN, US PRESIDENT

China 'killing us as a country' under Biden, Trump claims

BLOOMBERG
June 28

DONALD TRUMP ACCUSED China of "killing" the US and alleged that Joe Biden was bringing America closer to a world war during the first debate ahead of November's presidential election.

"China is going to own us if

you keep allowing them to do what they're doing to us as a country," Trump told Biden during a televised debate on Thursday evening.

"They are killing us as a country, Joe, and you can't let that happen. You're destroying our country," he added, launching

into criticisms of Beijing.

The Republican candidate slammed Biden's military policies as "insane," and claimed China's leader, as well as Russian President Vladimir Putin and North Korea's Kim Jong Un, didn't "respect" or "fear" the US president. "They have nothing going with this gentleman and he's going to drive us into World War III," Trump added.

Candidates on both sides of the race are trying to appear tough on China, ramping up threats of trade tariffs that appeal to voters looking to protect American jobs.

Trump Media shares climb

Shares of Trump Media & Technology Group rose more than 6% on Friday after President Joe Biden's faltering performance against Republican rival Donald Trump at the first 2024 US presidential debate. Biden's allies scrambled to contain the fallout from his shaky performance after he struggled to stem a barrage of attacks and false claims from Trump. **REUTERS**



THEY HAVE NOTHING GOING WITH THIS GENTLEMAN AND HE'S GOING TO DRIVE US INTO WORLD WAR III
DONALD TRUMP, FORMER US PRESIDENT

Apple's China iPhone shipments up 40%

GAO YUAN & JESSICA SUI
June 28

APPLE'S IPHONESHIPMENTS in China rose 40% in May, continuing a recent rebound fueled by heavy discounting from major retailers in run-up to the country's June shopping festival.

in global iPhone shipments in the first quarter, with flagging Chinese sales overshadowing what had otherwise been a broader improvement in the market. Such concerns had weighed on the company's stock price earlier in the year.

The latest figures offer additional evidence that Apple is regaining its footing after posting a nearly 10% decline in global iPhone shipments in Q1

iPhone shipments began bouncing back around March, and leapt more than 50% in April. That's partly because Apple and its Chinese resellers have been cutting prices since the start of 2024, in deals extending into the pivotal June 18 shopping festival. Before that, Apple had endured double-digit declines in sales after losing market share to Huawei Technologies. The Chinese company is closing in on a billion active consumer devices running its in-house operating system. **BLOOMBERG**

Microsoft-OpenAI, Google-Samsung deals in EU crosshairs

FOO YUN CHEE
Brussels, June 28

EU ANTITRUST REGULATORS will seek additional third-party views on the partnership between Microsoft and OpenAI as well Google's artificial-intelligence deal with Samsung, EU competition chief Margrethe Vestager said on Friday.

The move could lead to investigations and possible sanctions, underscoring the unease among regulators worldwide on Big Tech leveraging its dominance into the new technology.

Vestager had in March sent questionnaires to Microsoft, Google, Meta's Facebook and ByteDance's TikTok as well as other big tech companies related to their AI partnerships.

"We have reviewed the replies, and are now sending a follow-up request for information on the agreement between Microsoft and OpenAI. To understand whether certain exclusivity clauses could have a negative effect on competitors," she told a conference.

Reuters was first to report that EU regulators were building a case that could lead to an investigation into partnership

between the two companies. The European Commission, which acts as the EU competition enforcer, will not examine Microsoft's partnership with OpenAI under EU merger rules as the former has not gained control over the latter, she said.

While OpenAI's parent is a nonprofit, Microsoft has invested \$1.3 billion in a for-profit subsidiary, for what would be a 49% stake.

Vestager also cited concerns about Big Tech's AI partnerships making it difficult for smaller AI developers to reach users.

"We are also sending requests for information to better understand the effects of Google's arrangement with Samsung to pre-install its small model Gemini Nano on certain Samsung devices," Vestager said.

Google in January reached a multi-year deal with the South Korean company to embed its generative artificial intelligence technology in Samsung's Galaxy S24 series smartphones.

Vestager also said she was looking into "acqui-hires," where one company acquires another mainly for its talent. **REUTERS**

FORM A PUBLIC ANNOUNCEMENT (SEE SUB-RULE 11 OF RULE 9)
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHATTAD MARKETING & DISTRIBUTION LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Bhattad Marketing & Distribution Limited
2. Date of Incorporation of Corporate Debtor	19th July, 2016
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74999MH2016PLC283889
5. Address of the registered office and principal office (if any) of Corporate Debtor	Shop No. 6, Jisawati Residency, Rehab Bldg No 1, Subhash Road, Kandivai (W) B/H Bhurabhai Hall, Kandivai West, Mumbai, Kandivai West, Maharashtra, India, 400067
6. Insolvency commencement date in respect of Corporate Debtor	Date of pronouncement of Order by Honble NCLT: 12th June, 2024 (The said Order was received by IRP on 28th June, 2024)
7. Estimated date of closure of insolvency resolution process	25th December, 2024
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Manoj Kumar Mishra Regn. No. - IBBI/IPA-001/IP/P01152/2018-19/11902
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Manoj Kumar Mishra Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Jannathoomi Marg, Fort, Mumbai, MH - 400 001. Email ID (Regd. with Board): ipmanojkumarmishra@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Manoj Kumar Mishra Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Jannathoomi Marg, Fort, Mumbai, MH - 400 001. Email ID (Case specific - For communication): cep.bhattadmi@gmail.com
11. Last date for submission of claims	13th July, 2024 (14 days from the date of appointment of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical address not available

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Bhattad Marketing & Distribution Limited on 12th June, 2024 (intimation received by IRP on 28th June, 2024). The creditors of Bhattad Marketing & Distribution Limited are hereby called upon to submit a proof of their claims on or before 13th July, 2024 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th June, 2024
Place: Mumbai, Maharashtra, India
Manoj Kumar Mishra
Interim Resolution Professional
M/s. Bhattad Marketing & Distribution Limited
Regd. Address: Office No. 13/14, 2nd Floor, 84/ Dholakawala Building, Jannathoomi Marg, Fort, Mumbai, MH - 400 001
Regd. Email ID: ipmanojkumarmishra@gmail.com
Correspondence Email ID: cep.bhattadmi@gmail.com
IP Regn. No. IBBI/IPA-001/IP/P01152/2018-19/11902
AFA valid upto 07.12.2024

KIRLOSKAR PNEUMATIC COMPANY LIMITED
A Kirloskar Group Company
Registered Office:
Hadapsar Industrial Estate, Pune - 411013
CIN: L29120PN1974PLC110307

Notice of 49th Annual General Meeting, E-Voting Information and Book Closure

The notice is hereby given that:

- The 49th Annual General Meeting ("AGM") of the Company will be held over Video Conference ("VC") / Other Audio Visual Means ("OAVM") on Saturday, 20th July, 2024 at 3:30 p.m. (IST) in compliance with provisions of the Companies Act, 2013 ("the Act") and rules thereof, as amended, read with General Circular No(s). 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020, 2/2022 dated 5th May, 2022, 10/2022 dated 28th December, 2022 and 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, read with SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated 7th October, 2023 read with Master Circular No. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated 11th July, 2023 ("SEBI Circulars") to transact the Ordinary and Special Business, as set out in the Notice of AGM.
- In compliance with the above MCA Circulars and SEBI Circulars electronic copies of the Notice of AGM and Annual Report for 2023-24 have been sent to all the Members whose email IDs are registered with the Company / Registrar & Share Transfer Agent ("RTA") / Depository Participant(s) ("DP") in the permitted mode. The Annual Report including notice of the 49th AGM is available on weblink <https://www.kirloskarpneumatic.com/investors/annual-reports> Physical copies of the Notice of AGM and Annual Report for 2023-24 shall not be sent to any Member of the Company. The dispatch of Notice of AGM has been completed on 28th June, 2024.
- Members holding shares either in physical form or in dematerialised form, as on the cut-off date of Friday, 12th July, 2024, may cast their votes electronically on the Ordinary and Special Business as set out in the Notice of AGM through electronic voting system of National Securities Depository Limited ("NSDL") from a place other than venue of AGM ("remote e-Voting") / e-Voting at the AGM. All the Members are invited that:
 - The Ordinary and the Special Business as set out in the Notice of AGM may be transacted through voting by electronic means only;
 - The remote e-Voting shall commence on Wednesday, 17th July, 2024 at 9:00 a.m. (IST);
 - The remote e-Voting shall end on Friday, 19th July, 2024 at 5:00 p.m. (IST);
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is 12th July, 2024;
 - Any person, who acquires shares of the Company and become member of the Company after despatch of the Notice of AGM and holding shares as of closing of the cut-off date i.e. 12th July, 2024 may obtain the login ID and password by sending a request at evoting@nsdl.co.in or pune@linkintime.co.in However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used for casting vote;
 - Members may note that:
 - The remote e-Voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
 - The facility for e-Voting shall be made available at the AGM;
 - The Members who have cast their vote by remote e-Voting prior to the AGM may also attend the AGM through VC/OAVM facility but shall not be entitled to cast their vote again;
 - A person whose name is recorded in the register of Members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-Voting as well as e-Voting at the AGM;
 - The procedure for e-Voting and attending the AGM through VC/OAVM facility have been provided in the Notice of AGM.
 - The Notice of AGM is available on the Company's website www.kirloskarpneumatic.com, Stock Exchange(s) website www.bseindia.com & www.nseindia.com and on NSDL website at www.evoting.nsdl.com
 - In case of queries, Members may refer to the Frequently Asked Questions (FAQs) for Members and remote e-Voting manual for Members available at the 'Downloads' Section of www.evoting.nsdl.com or call on toll free no.: 022-4886 7000 or contact Mr. Amit Vishal, AVP or Mr. Abhijeet Gunjal, AM at evoting@nsdl.co.in, who will also address the grievances connected with the voting by electronic means. Members may also write to the Company Secretary at sec@kirloskar.com or at the Registered Office address.
 - The Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, 13th July, 2024 to Saturday, 20th July, 2024 (both days inclusive) for the purpose of declaration of dividend and AGM. The dividend, if declared, at the AGM will be paid to Members, subject to deduction of Tax at source (TDS), as applicable:
 - whose names appear as Beneficial Owners as at the end of the business hours on 12th July, 2024 in the list of Beneficial Owners to be furnished by National Securities Depository Limited and Central Depository Services (India) Limited in respect of equity shares held in electronic form; and
 - whose names appear as Members in the Register of Members of the Company after giving effect to valid share transmissions / deletion of names in physical form lodged with the Company / its Registrar and Share Transfer Agent on or before 12th July, 2024.
 - The manner of voting remotely for Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses is provided in the Notice of the AGM, which is also available on the website of the Company. Members are requested to visit www.kirloskarpneumatic.com to obtain such details.
 - Members holding shares in dematerialized mode and who have not registered their email addresses are requested to register their email addresses with respective DP's and Members holding shares in physical mode are requested to update their email addresses with Company's RTA, Link Intime India Pvt Ltd, by clicking the link: https://lilplweb.linkintime.co.in/EmailReg/Email_Register.html and follow the registration process as guided therein, to receive copies of the Annual Report 2023-24 along with the Notice of the 49th AGM, instructions for remote e-Voting and instructions for participation in the AGM through VC / OAVM.

By the Order of the Board of Directors
For KIRLOSKAR PNEUMATIC COMPANY LIMITED

Sd/-
Jitendra Shah
Company Secretary

Place : Pune
Date : June 28, 2024

Tel. No. : +91 20 26727000 · Fax : +91 20 26870297
E-mail : sec@kirloskar.com · Website : www.kirloskarpneumatic.com

Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by Kirloskar Proprietary Ltd. and Kirloskar Pneumatic Company Ltd. is the Permitted User

Indian Bank
इंडियन बैंक
ALLAHABAD

Corporate Office:
HRM Department, 254-260,
Avvai Shanmugham Salai,
Royapettah, Chennai - 600 014.

RECRUITMENT OF SPECIALIST OFFICERS ON CONTRACTUAL BASIS-2024

Indian Bank invites applications for recruitment of Specialist Officers on Contractual Basis for the following Positions:

Sl. No.	Specialization	Associate Manager-Senior Officer	Assistant Vice President	Deputy Vice President	Total
1	Information Technology	5	10	5	20
2	Credit	0	13	10	23
3	Relationship Manager (MSME)	10	10	10	30
4	Risk	0	5	5	10
5	Digital Marketing	14	5	0	19
TOTAL		29	43	30	102

Schedule of Events

Online registration of Application by candidates & Payment of Application Fees / Intimation Charges (Online)
29.06.2024 to 14.07.2024

For detailed advertisement and online application, please visit 'Careers' page of Bank's website www.indianbank.in.

Dated : 29.06.2024
Place : Chennai

Chief General Manager (CDO & CLO)

मला अपमानित केले; मल्लिकार्जुन खर्गे यांचा आरोप सभापतींची विरोधकांना राज्यसभेत सावत्र वागणूक

दिल्ली, नवराष्ट्र न्यूज नेटवर्क. काँग्रेस अध्यक्ष आणि राज्यसभेतील विरोधी पक्षनेते मल्लिकार्जुन खर्गे यांनी शुक्रवारी आरोप केला की ते वरच्या सभागृहात राष्ट्रीय पात्रता-सह-प्रवेश परीक्षा-अंडर ग्रॅज्युएट (NEET-UG) विषय मांडणार होते, परंतु सभापती जगदीप धनखर यांनी त्यांचा अपमान करण्यासाठी जाणीवपूर्वक दुर्लक्ष केले. विरोधकांशी सभापतींचे वागणे सावत्रपणाचे असल्याचा दावाही खर्गे यांनी केला. दुसरीकडे, एनईटी-यूजी परीक्षेच्या पेपर लीक प्रकरणी राज्यसभेत विरोधी सदस्यांनी सरकारला घेले असताना, सभापती जगदीप धनखर यांनी सभागृहात सांगितले की, विरोधी पक्षनेते खर्गे हे स्वतः खुर्चीसमोर आले, जे यापूर्वी कधीच घडले नाही. अध्यक्षंच्या अभिभाषणावरील आभारप्रदर्शनावरील चर्चेदरम्यान विरोधी सदस्यांनी सतत गदारोळ केला, त्यावेळी सभापतींनी हे भाष्य केले. सभागृहाचे कामकाज सुरू झाल्यापासून एनईटी-यूजीशी संबंधित कथित



ही अध्यक्षांची चूक आहे

खर्गे म्हणाले, जेव्हा विरोधी पक्षनेत्याने नियमानुसार त्याचे लक्ष वेधले जाते तेव्हा त्याने तिच्याकडे पाहिले पाहिजे, परंतु त्याऐवजी, त्यांनी माझा अपमान करण्यासाठी माझ्याकडे जाणीवपूर्वक दुर्लक्ष केले. मला एकतर आत जावे लागेल किंवा खूप मोठ्याने ओरडावे लागेल. त्यामुळे अध्यक्षांची चूक आहे असे मी नक्कीच म्हणण.

अनियमितता, नॅशनल टेरिस्टिंग एजन्सी (एनटीई) चे 'नापास' आणि पेपर लीक या मुद्द्यांवर चर्चेची मागणी करत सकाळी विरोधी सदस्यांनी गोंधळ घातला. नंतर खर्गे यांनी 'X' वर पोस्ट केली, गेल्या सात वर्षांत ७० पेपर लीक झाले आहेत, मोदी सरकारने कोट्यवधी तरुणांचा विवासाघात केला आहे, त्यांना लोखणे तरुणांचा आवाज उठवण्याचा आहे. त्यामुळे या समर्थकेडे लोकांचे लक्ष वेधण्यासाठी आम्ही विशेष चर्चा करण्यास सांगितले. आम्हाला कोणाला त्रास

केरळ विधानसभेत जोरदार हाणामारी

तिरुअनंतपुरम. नुकत्याच पार पडलेल्या लोकसभा निवडणुकीत केरळच्या वडकारा लोकसभा मतदारसंघात कथित जातीय प्रचारावरून शुक्रवारी राज्य विधानसभेत प्रश्नोत्तराच्या तासादरम्यान सत्ताधारी पक्ष आणि विरोधकांमध्ये जोरदार वादावादी झाली तसेच एकमेकांच्या अंगावर धावून गेले. विरोधी आमदारांनी कथित जातीय प्रचाराबाबत प्रश्न उपस्थित केले आणि कथित बनावट जातीय पोस्ट शेअर केल्याबद्दल माजी आमदार आणि डावे नेते केके ललितका यांच्या विरोधात एफआयआर दाखल करण्यात आला आहे का, असे विचारले. आमदार वडकारा लोकसभा निवडणुकीपूर्वी सोशल मीडियावर पोस्ट केलेल्या पोस्टचा संदर्भ देत होते.

विरोधी पक्षाने संसदीय परंपरा मोडल्या

किरने रिजिजू यांचे काँग्रेसवर ताशेरे दिल्ली, नवराष्ट्र न्यूज नेटवर्क. संसदीय कामकाज मंत्री किरने रिजिजू यांनी शुक्रवारी लोकसभेत राष्ट्रपतींच्या अभिभाषणाशी संबंधित धन्यवाद प्रस्तावावर चर्चा न केल्याबद्दल आणि कामकाजात व्यत्यय आणल्याबद्दल काँग्रेसवर टीका केली. काँग्रेसवर ताशेरे ओढले आणि विरोधी पक्षाने संसदीय परंपरा मोडल्याचा आरोप केला. लोकसभेत एनईटीच्या मुद्द्यावरून

सरकार चर्चेसाठी तयार किरने रिजिजू म्हणाले, सरकार चर्चेसाठी तयार आहे, पण ते नियमानुसार व्हायला हवे. आभार प्रस्तावावर तीन दिवस चर्चा सुरू राहणार आहे. चर्चेदरम्यान सदस्य त्यांचे विचार स्विकारणे मांडू शकतात. काँग्रेससह विरोधी सदस्यांनी गदारोळ केल्यामुळे सभागृहाचे कामकाज दिवसभरासाठी तहकूब केल्यानेतर काही वेळातच रिजिजू यांचे विधान आहे. ते म्हणाले, सरकार कोणत्याही विषयावर चर्चा करण्यास तयार आहे, परंतु संसदेचे कामकाज रोखण्याची काँग्रेसची वृत्ती चांगली नाही. काँग्रेस ज्या पद्धतीने संसदीय

परंपरा आणि अधिवेशनांचा अवमान करत आहे त्याचा मी निषेध करतो. रिजिजू म्हणाले की, संसदीय परंपरेनुसार इतर कोणत्याही मुद्द्यावर चर्चेपूर्वी सभागृहात धन्यवाद प्रस्तावावर चर्चा होते. परंतु काँग्रेसने सभागृहाच्या प्रतिष्ठेच्या विरोधात असा मुद्दा उपस्थित केला. काँग्रेस पक्षाच्या नेत्याने सांगितले की धन्यवाद प्रस्तावावर चर्चा करू नये आणि इतर मुद्द्यांवर आधी चर्चा करावी, असे रिजिजू म्हणाले की, लोकसभेचे अध्यक्ष ओम बिर्ला यांनी विरोधी सदस्यांना एनईटीचा मुद्दा स्विकारण्यास सांगितले आहे. धन्यवाद म्हणाले आणि त्यावर सरकार उत्तर देईल असेही सांगितले.

राहुल गांधींचा माईक पुन्हा बंद

दिल्ली, नवराष्ट्र न्यूज नेटवर्क. शुक्रवारी विरोधकांनी NEET पेपर लीकच्या मुद्द्यावर संसदेच्या दोन्ही सभागृहात चर्चा करण्याची मागणी केली. मात्र आसनची परवानगी न मिळाल्याने त्यावर चर्चा होऊ शकली नाही. त्यामुळे संसद झालेल्या विरोधकांनी दोन्ही सभागृहात गदारोळ केला. यानंतर लोकसभेचे कामकाज सुरुवाती 11 वाजेपर्यंत तहकूब करण्यात आले. त्यावेळी राज्यसभेचे कामकाजही अनेकदा विस्कळीत झाले. लोकसभेच्या कामकाजाच्या प्रारंभी, सभापती ओम बिर्ला यांनी सदनचे मूत माजी सदस्य आणि इतर मान्यवरांची माहिती दिली. यानंतर सभागृहात मौन पाळून श्रद्धांजली वाहण्यात आली. यानंतर कारवाईला सुरुवात

झाली. सभागृहाचे कामकाज सुरू होताच विरोधी पक्षनेते राहुल गांधी यांनी लोकसभा अध्यक्षकडे माईक सुरू करण्याची मागणी केली. यावर बिर्ला म्हणाले की, त्यांच्याकडे माईकचे बटण नाही. काही वेळांनी राहुल गांधी म्हणाले की, आम्ही, विरोधी पक्ष आणि सरकारच्या वतीने, भारतीय विद्यार्थ्यांना एक संयुक्त संदेश देऊ इच्छितो की हा आमच्यासाठी एक महत्त्वाचा मुद्दा आहे. त्यामुळे आम्ही विद्यार्थ्यांना सन्मान करण्याचा विचार केला, आम्ही आज NEET वर चर्चा करू.

येडियुरप्पांवर ७५० पानांचे आरोपपत्र

बंगळूरु, नवराष्ट्र न्यूज नेटवर्क. कर्नाटक सीआयडीने माजी मुख्यमंत्री बीएस येडियुरप्पा यांच्याविरोधात दाखल केलेल्या पॉक्सो प्रकरणात आरोपपत्र दाखल केले. येडियुरप्पा यांच्याविरुद्ध चार आरोपांवर दाखल करण्यात आले आहे. मीडिया रिपोर्ट्सनुसार, आरोपपत्र सुमारे ७५० पानांचे असून त्यात ३५ लोकांना साक्षीदार बनवण्यात आले आहे. यापूर्वी १७ जून रोजी सीआयडीने अल्पवय मुलीच्या लैंगिक शोषणप्रकरणी येडियुरप्पा यांची चौकशी केली होती. तेव्हा येडियुरप्पा म्हणाले होते की, काही लोकांना गोंधळ घालायचा आहे. मला कोणाला दोष द्यायचा नाही. प्रत्येकाला सर्वकाही माहित आहे. या षडयंत्रामुळे कोण असेल, त्यांना जनता धडा शिकवेल. खरेतर, येडियुरप्पा विरुद्ध अजामीनपत्र अटक वॉरंट बंगळूरुच्या फास्ट ट्रॅक कोर्टाने १३ जून रोजी जारी केले होते. मात्र, कर्नाटक उच्च न्यायालयाने १४ जून रोजी अटकेला स्थगिती दिली होती. येडियुरप्पा यांना सीआयडीसमोर हजर राहावे लागेल, असे न्यायालयाने म्हटले होते.

कर्नाटक उच्च न्यायालयानेही अटक वॉरंट जारी करण्याबाबत आक्षेप घेतला होता. येडियुरप्पा हे माजी मुख्यमंत्री असल्याचे न्यायालयाने म्हटले होते. ते या प्रकरणात सहकार्य करत आहेत. या प्रकरणाचा तपास करताना त्याचे वय आणि त्याची वागणूक लक्षात घेऊन कारवाई करावी लागेल.

बीएस येडियुरप्पा चार वेळा राहिले मुख्यमंत्री

बीएस येडियुरप्पा यांनी २००७ मध्ये सात दिवस कर्नाटकचे मुख्यमंत्री म्हणून काम पाहिले. त्यानंतर २००८ मध्ये ते पुन्हा मुख्यमंत्री झाले. ते २०१२ मध्ये त्यांनी पुन्हा तीन दिवस मुख्यमंत्रीपद भूषवले. यानंतर ते जुलै २०१९ ते जुलै २०२१ पर्यंत चौथ्यांदा कर्नाटकचे मुख्यमंत्री होते. अनिश्चिततेनंतर त्यांनी २०२१ मध्ये राजीनामा दिले.

कर्नाटक उच्च न्यायालयानेही अटक वॉरंट जारी करण्याबाबत आक्षेप घेतला होता. येडियुरप्पा हे माजी मुख्यमंत्री असल्याचे न्यायालयाने म्हटले होते. ते या प्रकरणात सहकार्य करत आहेत. या प्रकरणाचा तपास करताना त्याचे वय आणि त्याची वागणूक लक्षात घेऊन कारवाई करावी लागेल.

सर्व विमानतळांवर पायाभूत सुविधांची तपासणी

दिल्ली विमानतळ दुर्घटनेनंतर निर्णय दिल्ली, नवराष्ट्र न्यूज नेटवर्क. दिल्लीच्या आयजीआय विमानतळाच्या टर्मिनल वनजवळील छताचा काही भाग कोसळला. भविष्यात अशा घटना घडू नयेत यासाठी देशातील सर्व विमानतळांवरील पायाभूत सुविधांची तपासणी केली जाईल, असे नगरी उड्डाणमंत्री राम मोहन नारायण यांनी सांगितले. दिल्ली विमानतळावरील परिस्थितीचा आढावा घेतल्यानंतर केंद्रीय मंत्री पत्रकारांना म्हणाले, टर्मिनल-१ येथे शुक्रवारी पहाटे ५ वाजता मुसळधार पावसामुळे टर्मिनल-१ च्या छताचा काही भाग



संभाव्य तारिख लवकरच • काँग्रेसकडून अद्याप संदेश न मिळाल्याने झारखंड : मंत्रिमंडळ विस्तार लांबणीवर

रांची, नवराष्ट्र न्यूज नेटवर्क. झारखंडच्या चंपाई सोरेन सरकारची मंत्रिमंडळ विस्ताराची बैठक पुढे ढकलण्यात आली आहे. मंत्रिमंडळ विस्तारासाठी काँग्रेसच्या कोट्यातील मंत्र्यांच्या नावाची सरकार वाट पाहत आहे. काँग्रेसकडून अद्याप कोणताही संदेश आलेला नाही. बुधवारी मंत्रिमंडळ विस्ताराबाबत सभ्य निर्माण झाला असता. २७ जूनपर्यंत बोटचेपी होणार असल्याची माहिती काँग्रेसने दिली होती. काँग्रेसचे केंद्रीय नेतृत्व सध्या व्यस्त आहे. दिल्ली लोकसभा निवडणूक आणि संसद अधिवेशनासंदर्भात आढावा बैठकीबाबत



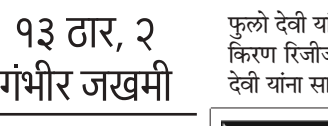
राज्यातील नेत्यांमधील शेवटची चर्चा पक्षाचे राष्ट्रीय सचिव केसी वेणुगोपाल यांच्याशी होणार आहे. त्यात मंत्र्यांचे नाव शिष्टाभिमतेव असेल. केवळ शरथविधीच्या संभाव्य तारखेवर चर्चा केली जाईल. राष्ट्रीय सचिवांच्या भेटीनंतर काँग्रेसचे दरवाजे उघडतील. याठिकाणी टेंडर घेण्याबाबत अडकलेले झरफान अन्सारी मंत्री होणार हे निश्चित मानले जात आहे. कृषिमंत्री बळदेवान हटवल्याची चर्चा आहे. त्यावेळी सरकारच्या कार्यकाळात असेच काही महिने उरले आहेत. त्यामुळे मंत्रिमंडळ फेरबदल प्रभावी ठरणार नाहीत. असा विश्वास काँग्रेसच्या एका गटात आहे. नवीन लोकांना काम करण्यासाठी पुरेसा वेळ मिळणार नाही.



विस्तार कधी होईल याबद्दल आम्ही लवकरच संदेश पाठवू. कल्याण विभागा आणि प्रेम फाउंडेशनतर्फे दरवाजे नियुक्त्या केल्या जाऊत, असे मुख्यमंत्र्यांच्या नियुक्ती पत्रात म्हटले आहे. विद्यार्थ्यांना तांत्रिक शिक्षण देऊन त्यांना रोजगार उपलब्ध करून देता येईल.

भाविकांच्या बसची उभ्या टूकला धडक

१३ ठार, २ गंभीर जखमी व्हावेरी, नवराष्ट्र न्यूज नेटवर्क. कर्नाटकातील हावेरी जिल्ह्यातील व्यादगी तालुक्यात शुक्रवारी एक मिनी बस रस्त्यावर उभ्या असलेल्या टूकला धडकली. ही धडक इतकी जोरदार होती की टूकलेल्या पडेली भागाचा चक्काचूर झाला. या भीषण अपघातात 13 जणांचा मृत्यू झाला असून दोन जण गंभीर जखमी झाले आहेत. पोलिसांनी दिलेल्या माहितीनुसार, संबंधित भाविक शिवमोगाचे रहिवासी होते. ते देवी यल्लम्याचे दर्शन घेऊन वेळगावी जिल्ह्यातील सावदुडी येथून परतत होते. जखमींना रुग्णालयात दाखल करण्यात आले असून त्यांची प्रकृती चिंताजनक असल्याचे सांगण्यात येत आहे.



राज्यसभेत घोषणाबाजी दरम्यान फुलो देवी बेशुद्ध

दिल्ली. लोकसभेच्या अधिवेशनामध्ये शुक्रवारी एका महिला राज्यसभा खासदाराची तब्येत बिघडली. काँग्रेसच्या खासदार फुलो देवी नेताम या घोषणाबाजी करत असताना अचानक बेशुद्ध पडल्या. तातडीने त्यांना अंबळुस्वद्वारे हॉस्पिटलमध्ये हलविण्यात आले आहे. नीट परीक्षेवरून विरोधक घोषणाबाजी करत असताना ही घटना घडली. फुलो देवी घोषणाबाजी करत असताना अचानक बेशुद्ध होऊन कोसळल्या. फुलो देवी यांना आरएमएल हॉस्पिटलमध्ये नेण्यात आले आहे. त्या बेशुद्ध पडल्याचे समजताच संसदीय कामकाज मंत्री किरण रिजिजू यांनी तिकडे धाव घेतली. यावेळी रजनी पाटील, मल्लिकार्जुन खर्गे आणि खासदारांनी फुलो देवी यांना सावरण्यासाठी मदत केली.



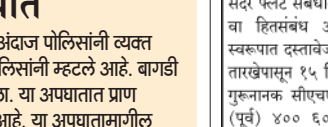
दिल्ली. लोकसभेच्या अधिवेशनामध्ये शुक्रवारी एका महिला राज्यसभा खासदाराची तब्येत बिघडली. काँग्रेसच्या खासदार फुलो देवी नेताम या घोषणाबाजी करत असताना अचानक बेशुद्ध पडल्या. तातडीने त्यांना अंबळुस्वद्वारे हॉस्पिटलमध्ये हलविण्यात आले आहे. नीट परीक्षेवरून विरोधक घोषणाबाजी करत असताना ही घटना घडली. फुलो देवी घोषणाबाजी करत असताना अचानक बेशुद्ध होऊन कोसळल्या. फुलो देवी यांना आरएमएल हॉस्पिटलमध्ये नेण्यात आले आहे. त्या बेशुद्ध पडल्याचे समजताच संसदीय कामकाज मंत्री किरण रिजिजू यांनी तिकडे धाव घेतली. यावेळी रजनी पाटील, मल्लिकार्जुन खर्गे आणि खासदारांनी फुलो देवी यांना सावरण्यासाठी मदत केली.

मी अशा गुंडाना घाबरत नाही -ओवेसी

दिल्ली. खासदार असदुद्दीन ओवेसी व्हिडीओ त्यांनी गुरुवारी शेअर केला यांच्या दिल्लीतील घरावर काळी शाई आणि खासदारांचा बंगलाही सुरक्षित फेकण्यात आली आहे. त्याचा नसल्याचे सांगितले.

डुलकी लागल्याने अपघात

बसवाळकला झोप लागल्याने ही दुर्घटना घडल्याचा अंदाज पोलिसांनी व्यक्त केला आहे. तसेच, पुढील तपास सुरू असल्याचेही पोलिसांनी म्हटले आहे. बागडी तालुक्यातील गुड्डेहल्ली कोसजवळ हा अपघात झाला. या अपघातात प्राण गमावलेल्या 13 जणांमध्ये एका मुलाचाही समावेश आहे. या अपघातामागील नेमके कारण काय हे अद्याप स्पष्ट झालेले नाही. मात्र मिनी बसचा वेग खूपच जास्त होता त्यामुळे टूकला धडक बसल्याचे बोलले जात आहे. रस्त्याच्या कडेला उभ्या असलेल्या बसची धडक तेव्हाच होऊ शकते, जेव्हा टूकलेल्या चालकाचे त्यावर नियंत्रण नसते, असे कारणही बोलले जात आहे.



जाहीर सूचना

आम जनतेस यादारे सूचित करण्यात येते की, मी माणसाला धारक फ्लॅट क्र. ३२, लिसरा मजला, बिल्डिंग क्र. ४०-बी, बुंदवान अश्व को-ऑप. हा. सो. लि., बुंदवान कॉन्प्लेक्समधील, जमिन धारक राहते. क्र. ५६, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२ व ८३ भाग गाव माजीबाद, ठाणे (पश्चिम) येथील मालमनेच्या संपर्कातील हक्काची पडताळणी करत आहे. बरील सध्या फ्लॅट संवर्धनाची वी. पुनमचंद बिचानी व श्रीम. शांतीदेवी बिचानी यांचे यादारे मालकीचा आहे. संयुक्त मालक श्रीम. शांतीदेवी बिचानी आता सध्या फ्लॅट विक्री करण्यास इच्छुक आहेत व त्यांनी सर्व कागदपत्रे बारा दिवसांत श्री. पुनमचंद बिचानी यांचे सध्या फ्लॅटविक्री कार्यासाठी कोणतेही आक्षेप घेऊन नाही आहेत.

उत्तर मध्य रेल्वे

निविदा सूचना : JHS/ELG/W/T-17/2024-25 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : JHS/ELG/W/T-17/2024-25 दिनांक : २५.०६.२०२४

दिवंगत सदस्यांना राज्यसभेत श्रद्धांजली

दिल्ली. राज्यसभेने शुक्रवारी भारतीय जनता पक्षाचे (भाजप) ज्येष्ठ नेते सुशील कुमार मोदी यांच्यासह चार माजी सदस्यांच्या निधनावद्दल श्रद्धांजली वाहिली. त्यांच्या समाधीची सभागृहातील सदस्यांनी काही क्षण मौन पाळले. वरिष्ठ सभागृहाचे कामकाज सुरू झाल्यानंतर काही वेळातच अध्यक्ष जगदीप धनखड यांनी सुशील मोदी आणि नरिमन यांच्या निधनाची माहिती दिली. शिवाय डॉ. राम प्रकाश आणि काँग्रेसचे मुरलीधर चंद्रकांत भंडारे यांनीही माहिती दिली. त्यांनी सांगितले की, डॉ. राम प्रकाश यांचे गेल्या वर्षी डिसेंबरमध्ये निधन झाले होते आणि ते 84 वर्षांचे होते. ते म्हणाले की, हरियाणा सरकारमध्ये ते विज्ञान आणि तंत्रशिक्षण मंत्री होते. कायदेतज्ज्ञ आणि ज्येष्ठ वकील नरिमन यांचे या वर्षी फेब्रुवारीमध्ये निधन झाले. नरिमन यांचा जन्म 10 जानेवारी 1929 रोजी झाला आणि 1972 ते 1975 दरम्यान अतिरिक्त सॉलिसिटर जनरल म्हणून काम केले.

सूचना

कै. सभाजी ज्ञानु जाधव यांचे निधन. २२/११/२०११ रोजी निधन झाले आहे. जनता नगर को. ऑप. ही. सो. लि. लक्ष्मी बाग जनता नगर संत शिंदेबाबा मंदिर सायन मारुती मुंबई - ४०००७० येथील 'बी' विंग मधील तीसरा मजला क्रम क्र. ३१२ व ३१३ चे शेअर सर्टिफिकेट क्र. ६० चे क्र. २९६ ते ३०० (दोन्ही समाविष्ट) असे ५ प्रत्येकी १० रुपये किमतीचे शेअर्स मालकीचे आहेत. कै. सभाजी ज्ञानु जाधव हे कोणतेही नमूद निदेशन न करता मरत झाले आहेत. त्यांची पत्नी सोनबाई सभाजी जाधव या कायदेशीर वारस आहे.

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४

उत्तर मध्य रेल्वे

निविदा सूचना : 230-Elect/TRD/PRY/J/E-Tender Notice/2024/530 दिनांक : २५.०६.२०२४